

RAJYA SABHA

Parliamentary Bulletin

PART - I

(TWO HUNDRED AND FIFTY SEVENTH SESSION)

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No. 5620]

FRIDAY, JULY 22, 2022

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**Brief Record of the Proceedings of the Meeting of the Rajya Sabha held  
on the 22<sup>nd</sup> July, 2022**

11-00 a.m.

**1. Oath or Affirmation**

Shri Kapil Sibal (Uttar Pradesh) made and subscribed affirmation and took his seat in the House.

11-01 a.m.

**2. Papers Laid on the Table**

The following papers were laid on the Table:—

1. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Annual Report and Accounts of the NRTU Foundation (NRTU), for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Foundation.
- (ii) (a) Annual Report and Accounts of the NRTU Foundation (NRTU), for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Foundation.

(iii) (a) Annual Report and Accounts of the NRTU Foundation (NRTU), for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Foundation.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) to (iii)(a) above.

2. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Centre for Railway Information Systems (CRIS), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report and Accounts of the Rail Land Development Authority (RLDA), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government of the working of the above Authority.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

3. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013 :—

(a) Thirty-seventh Annual Report and Accounts of the Hindustan Vegetable Oils Corporation Limited (HVOC), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

4. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

- (1) S.O. 1004 (E), dated 7<sup>th</sup> March, 2022, amending the import policy conditions of items under ITC HS01069000 of Chapter 01 of ITC (HS), 2022, Schedule-I (Import Policy).
- (2) S.O. 1145 (E), dated 14<sup>th</sup> March, 2022, amending the import policy and insertion of policy conditions under Chapter 29 and 38 of ITC (HS), 2022, Schedule-I (Import Policy).
- (3) S.O. 1269 (E), dated the 23<sup>rd</sup> March, 2022, regarding amendment in policy condition mentioned of Sl. No. 55 and 57, in Chapter 10 Schedule-2, ITC (HS) Export Policy, 2018.
- (4) S.O. 1270 (E), dated the 23<sup>rd</sup> March, 2022, regarding amendment in Export Policy and insertion of policy conditions in Chapter 29 and 38 of ITC (HS), 2018.
- (5) S.O. 1463 (E), dated 29<sup>th</sup> March, 2022, amending the import policy of Urad [Beans of the SPP Vigna Mungo (L.) Hepper] and Tur/Pigeon Peas (Cajanus Cajan) under ITC (HS) 2022, Schedule-I (Import Policy).
- (6) S.O. 1549 (E), dated the 31<sup>st</sup> March, 2022, regarding extension of Foreign Trade Policy 2015-2020.
- (7) S.O. 1559 (E), dated 1<sup>st</sup> April, 2022, amending the import policy condition of Urea in ITC (HS) 2022, Schedule-I (Import Policy).
- (8) S.O. 2031 (E), dated 30<sup>th</sup> April, 2022, regarding amendment in import policy of ITC (HS) Codes 71123000, 71129100, 71129200, 71129910, 71129920, and 71129990 under Chapter 71 of Schedule-I (Import Policy) of ITC (HS), 2022.
- (9) S.O. 2053 (E), dated 2<sup>nd</sup> May, 2022, regarding extension of relaxation of the provisions under Notification 20/2015-20 dated 24.08.2021.
- (10) S.O. 2162 (E), dated the 9<sup>th</sup> May, 2022, amending the Notification No. 31/2015-20 dated the 29<sup>th</sup> September, 2017 regarding Export Policy of Guar Gum.

- (11) S.O. 2235 (E), dated the 14<sup>th</sup> May, 2022, amending Notification No. 43/2015-20 dated the 29<sup>th</sup> October, 2020 regarding Export Policy of Onions Seeds.
- (12) S.O. 2236 (E), dated the 14<sup>th</sup> May, 2022, amending the export policy mentioned at Sl. No 59 of chapter 10 of Schedule 2 of the ITC (HS) regarding the Export Policy of Wheat.
- (13) S.O. 2320 (E), dated 19<sup>th</sup> May, 2022, regarding amendment in import policy condition of Fresh Ginger under Chapter 09 of the ITC (HS) 2022, Schedule-I (Import Policy).
- (14) S.O. 2321 (E), dated the 19<sup>th</sup> May, 2022, amending the Schedule 2 of ITC (HS) Export Policy, 2018 regarding Export Policy of Bamboo Charcoal.
- (15) S.O. 2357 (E), dated 23<sup>rd</sup> May, 2022, regarding amendment in import policy condition under Chapter 29 and 30 of ITC (HS) 2022, Schedule-I (Import Policy).
- (16) S.O. 2375 (E), dated the 25<sup>th</sup> May, 2022, amending the export policy of sugar mentioned at Sl. No. 93 in Chapter 17 of ITC (HS), Schedule II.
- (17) S.O. 2378 (E), dated 25<sup>th</sup> May, 2022, regarding amendment in import policy of Paper and incorporation of policy condition in Chapter 48 of ITC (HS), 2022, Schedule-I (Import Policy).
- (18) S.O. 2821 (E), dated 21<sup>st</sup> June, 2022, regarding amendment in Import Policy Condition of Water Melon Seeds under ITC(HS) Code 1207 70 90 of Chapter-12 of ITC (HS), 2022, Schedule-I (Import Policy).
- (19) S.O. 2985 (E), dated the 30<sup>th</sup> June, 2022, amending the Export Policy of certain items mentioned in Chapter 27 of Schedule 2 of the ITC (HS) Export Policy regarding motor gasoline and gas oils.

5. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Fifty-eighth Annual Report and Accounts of the National Seeds Corporation (NSC) Limited, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

6. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 13 of the Textiles Committee Act, 1963:-

(a) Annual Report and Accounts of the Textiles Committee, Mumbai, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Committee.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

7. A copy (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the National Institute of Design (NID), Ahmedabad, Gujarat for the year 2020 -21, together with the Auditor's Report on the Accounts.

(b) Statement giving reasons for delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report and Accounts of the Footwear Design and Development Institute, (FDDI), NOIDA, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

11-02 a.m.

### **3. Report of the Department-related Parliamentary Standing Committee on Water Resources**

Shri Arun Singh laid on the Table, a copy (in English and Hindi) of the Seventeenth Report of the Committee on Water Resources (2021-22) on the Action Taken by the Government on the Observations/Recommendations contained in its Twelfth Report (Seventeenth Lok Sabha) on 'Flood Management in the Country including International Water Treaties in the field

of Water Resource Management with Particular Reference to Treaty/Agreement entered into with China, Pakistan and Bhutan’

11-03 a.m.

#### **4. Statements by Minister**

Shri Ashwini Kumar Choubey, Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution and Ministry of Environment, Forest and Climate Change, laid on the Table, the following statements (in English and Hindi) regarding:—

- (i) Status of implementation of recommendations contained in the Eleventh Report of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution on "Price rise of essential commodities - cause and effects" pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.
- (ii) Status of implementation of recommendations contained in the Nineteenth Report of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2022-23) pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.

11-04 a.m.

#### **5. Motion for election to the Coconut Development Board, Kochi**

A motion for election of one Member to the Coconut Development Board, Kochi was moved and adopted.

11-05 a.m.

#### **6. Statement regarding Government Business**

Shri V. Muraleedharan, Minister of State in the Ministry of External Affairs and Ministry of Parliamentary Affairs, made a statement regarding Government Business for the week commencing Monday, the 25<sup>th</sup> of July, 2022.

\*11-07 a.m.

*The House adjourned and re-assembled at 12-00 Noon.*

12-00 Noon

## 7. Starred Questions

Starred Question Nos.61 to 69 were orally answered. Answers to remaining Starred Question Nos. (70 to 75) were laid on the Table.

## 8. Unstarred Questions

Answers to Unstarred Question Nos. 641 to 800 were, laid on the Table.

^1-00 p.m.

*The House adjourned and re-assembled at 2-30 p.m.*

§2-31 p.m.

## 9. Private Members' Bills — Introduced

1. The Waqf (Amendment) Bill, 2022, was introduced by Dr. Fauzia Khan.

2-32 p.m.

2. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2022, was introduced by Dr. V. Sivadasan.

2-33 p.m.

3. The Constitution (Amendment) Bill, 2022 (amendment of articles 4, 55,81etc.) was introduced by Dr. V. Sivadasan.

2-34 p.m.

4. The Compulsory Voting Bill, 2022, was introduced by Shri Deepak Prakash.

5. The Bengal Freedom Fighters Memorial Bill, 2022, was introduced by Shrimati Shanta Chhetri.

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\* From 11-06 a.m. to 11-07 a.m., some points were raised.

^ From 12-55 p.m. to 1-00 p.m., some points were raised.

§ From 2-30 p.m. to 2-31 p.m., some points were raised.

2-35 p.m.

6. The Indian National Army Regiment Bill, 2022, was introduced by Shrimati Shanta Chhetri.

2-36 p.m.

7. The Constitution (Amendment) Bill, 2021 (amendment of articles 246 and 254) was introduced by Shri John Brittas.

2-37 p.m.

8. The Central Public Sector Enterprises (Protection of Interests of States) Bill, 2022, was introduced by Shri John Brittas.

2-38 p.m.

9. National Commission for the Welfare of Home-based Workers Bill 2022, was introduced by Shri Sandosh Kumar P.

♦2-40 p.m.

## 10. Private Members' Bills — Under Consideration

### The Right to Health Bill, 2021

Prof. Manoj Kumar Jha moved motion for consideration of the Bill.

The following Members took part in the discussion:—

3-10 p.m.	1.	Shri Rakesh Sinha
*3-35 p.m.	2.	Shrimati Rajani Ashokrao Patil
3-44 p.m.	3.	Dr. Amar Patnaik
3-54 p.m.	4.	Dr. K. Keshava Rao
4-05 p.m.	5.	Shri John Brittas
4-14 p.m.	6.	Dr. Fauzia Khan
4-27 p.m.	7.	Shrimati Ranjeet Ranjan
<sup>π</sup> 4-46 p.m.	8.	Dr. Anil Sukhdeorao Bonde
♦4-55 p.m.	9.	Shri Sanjay Singh ( <i>speech unfinished</i> )

The discussion was not concluded.

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♦ From 2-39 p.m. to 2-40 p.m., some points were raised.

\* From 3-33 p.m. to 3-35 p.m., see item at Sl. No. 11.

<sup>π</sup> From 4-32 p.m. to 4-33 p.m., some points were raised.

♦ From 4-45 p.m. to 4-46 p.m., some points were raised.



## <sup>λ</sup>11. Messages from Lok Sabha — Reported and Government Bills laid on the Table

I. Secretary-General reported to the House two messages from Lok Sabha informing Rajya Sabha that the Lok Sabha at its sitting held on the 22<sup>nd</sup> July, 2022:—

- (1) passed the Indian Antarctic Bill, 2022; and
- (2) has adopted the following motion regarding further extension of time for presentation of the Report of the Joint Committee of the Houses on the Biological Diversity (Amendment) Bill, 2021:-

"That this House do further extend upto the last week of Monsoon Session, 2022 of the Parliament the time for presentation of the Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021, which was extended upto the first week of the current Session on a motion adopted by this House on 18<sup>th</sup> July, 2022."

II. A copy of the Indian Antarctic Bill, 2022, as passed by the Lok Sabha was laid on the Table.

5-02 p.m.

## 12. Special Mentions

1. Shri Sanjay Singh raised a matter regarding need to review the recent hike in rate of Good and Services Tax (GST).

5-04 p.m.

2. Dr. Sasmit Patra raised a matter regarding need for inclusion of Ho, Mundari and Bhumij languages in the Eighth Schedule to the Constitution.

5-06 p.m.

3. Shri Ayodhya Rami Reddy Alla raised a matter regarding digital attendance of the MNREGA workers.

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<sup>λ</sup> At 3-33 p.m.

5-08 p.m.

4. Shrimati Vandana Chavan raised a matter regarding need for an integrated approach to manage the water crisis in the country.

5-10 p.m.

5. Dr. V. Sivadasan raised a matter regarding need to probe the problems being faced by the students in the recently held UGC, NET Exam and CUET undergraduate Exam.

5-11 p.m.

### 13. **Announcement by the Chair**

The Chair made the following announcement:—

"Hon'ble Members, the swearing in ceremony of Shrimati Droupadi Murmu, the President Elect will take place on Monday the 25<sup>th</sup> July, 2022 in the Central Hall of the Parliament House. In order to facilitate the Members to attend that ceremony, Hon'ble Chairman has decided that the Rajya Sabha will meet on that day at 2.00 p.m. instead of 11-00 a.m."

*(Due to gross disorderly conduct in violation of the rules and etiquette of Rajya Sabha by the following Members, who entered the 'Well' of the House, shouted slogans, displayed placards and persistently and willfully obstructed the proceedings of the House, the Chair adjourned the House at 11-07 a.m.):—*

1. *Shri Jairam Ramesh*
2. *Shri P. Bhattacharya*
3. *Dr. Ameer Yajnik*
4. *%Shri G.C. Chandrashekhar*
5. *Dr. L. Hanumanthaiah*
6. *%Shri Syed Nasir Hussain*
7. *Shri Rajmani Patel*
8. *Shri Kumar Ketkar*
9. *%Shrimati Phulo Devi Netam*
10. *%Shri Deepender Singh Hooda*

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% Also displayed placards from the 'Well' of the House.

11. *Shri Shaktisinh Gohil*
12. *%Shri Neeraj Dangi*
13. *Shri K.C.Venugopal*
14. *%Shrimati Rajani Ashokrao Patil*
15. *%Shrimati Jebi Mather Hisham*
16. *Shri Rajeev Shukla*
17. *%Shrimati Ranjeet Ranjan*
18. *%Shri Imran Pratapgarhi*
19. *Shri Pramod Tiwari*
20. *Shri Sanjay Singh*
21. *Shri Sanjeev Arora*
22. *Shri Joginipally Santosh Kumar*
23. *Shri B. Lingaiah Yadav*
24. *Shri Ravichandra Vaddiraju*
25. *Shri Damodar Rao Divakonda*
26. *Shri B. Parthasaradhi Reddy*
27. *%Shri John Brittas*
28. *Dr. V. Sivadasan*
29. *Shri A. A. Rahim*
30. *Shri Binoy Viswam*
31. *Shri Sandosh Kumar P*
32. *Shrimati Priyanka Chaturvedi*
33. *Shri P. Wilson*
34. *Shri K.R.N. Rajeshkumar*

***Due to continuous disruptions in the proceedings of the House, 7 Matters to be Raised with Permission (Zero Hour Submissions), as detailed below, on matters of public importance, could not be taken up.***

- |    |                              |  |
|----|------------------------------|--|
| 1. | Shri Ayodhya Rami Reddy Alla | Demand for clearance and NOC to the proposed Bhogapuram International the Airport in Andhra Pradesh.                       |
| 2. | Dr. V. Sivadasan             | Concern over the difficulties being faced by the people of Lakshadweep due to lack of transport facilities and healthcare. |

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*%* Also displayed placards from the 'Well' of the House.

3. Shri John Brittas                      Need to discuss the issues arising due to establishment of one kilometer eco-sensitive buffer zone around protected forests in Kerala.  
**To associate:-**  
Shri Elamaram  
Kareem  
Shri Sandosh Kumar P
4. Shri Javed Ali Khan                    Concern over the reduction in grants provided to the Aligarh Muslim University and Jamia Millia Islamia by the Ministry of Education.
5. Dr. Amar Patnaik                        Demand to provide free admission to students who lost even a single parent during COVID-19 period in the Kendriya Vidyalayas.
6. Shrimati Vandana Chavan            Need to address the issue of pay revision of BSNL employees.
7. Shri Rajeev Shukla                    Concern over the recent air safety violations by airlines.

5-12 p.m.

The House adjourned till 2-00 p.m. on Monday, the 25<sup>th</sup> July, 2022.

P. C. MODY,  
*Secretary-General*